

11

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-2364/92  
MP-2713/92

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE MR. S.P. BISWAS, MEMBER(A)

New Delhi this the 6th day of November, 1996.

Shri Balbir,  
S/o Shri Harkesh,  
R/o A-2/218, Janakpuri,  
New Delhi. .... Applicant

(through Sh. B.K. Batra - None present)

versus

1. Union of India,  
through General Manager,  
Northern Railway,  
Headquarters Office,  
Baroda House,  
New Delhi.
2. Divisional Railway Manager,  
Northern Railway,  
Moradabad.
3. Assistant Engineer,  
Northern Railway,  
Hapur. .... Respondents

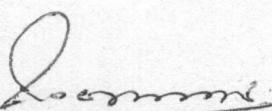
(through Shri H.K. Gangwani, advocate)

The application having been heard on 6.11.1996 the  
Tribunal on the same day delivered the following:

ORDER  
Chettur Sankaran Nair(J), Chairman

MP-2713/92 is to condone the delay in  
approaching this Tribunal and the original application is  
for a direction to respondents to re-engage applicant. As  
rightly pointed out by Shri Gangwani for respondents, the  
claim is hopelessly barred by limitation, as applicant  
worked for respondents for the last time in the year 1979.  
We dismiss the application. No costs.

Dated, the 6th day of November, 1996.



(S.P. Biswas)  
Member(A)



(Chettur Sankaran Nair(J))  
Chairman